

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

O.A.NO. 258 OF 1991

~~258/1991~~

DATE OF DECISION 24-7-1996

Shri Narsinghbhai Karsanbhai Leuwa Petitioner

Mr. K.K. Shah, Advocate for the Petitioner [s]

Versus

Union of India & Ors. Respondents

Mr. N.S. Shevde, Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Radhakrishnan, Admin. Member.

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Narsinghbhai Karsanbhai Leuwa  
643/90, Om Nagar Society,  
Asarwa, Ahmedabad.

.... Applicant.

(Advocate: MR.K.K. Shah)

Versus.

1. Union of India, notice to be served through General Manager Western Railway, Churchgate, Bombay.
2. Divisional Railway Manager, Baroda Division, Pratapnagar, Baroda.
3. D.M.E (E), Baroda.

.... Respondents.

(Advocate: MR.N.S. Shevde)

ORAL ORDER

O.A.No. 258/1991

Date: 24-7-1996

Per: Hon'ble Mr. V. Radhakrishnan, Admn. Member.

Heard Mr. K.K. Shah and Mr. N.S. Shevde, the learned advocate for the applicant and the respondents respectively.

2. The applicant was working as Junior Fuel Inspector in the scale of Rs. 700-900. His contention is that he was posted at Vatwa Loco Shed on 1.6.1985 and he had to look after a large fleet of engines, their average number being 75 and such a heavy duty and responsibility is required normally to be performed by Senior Fuel Inspector scale of Rs.840-1040. Even though he was carrying out the duties of the higher post according to him, he was continued to be paid lower scale even though the higher post of Senior Fuel Inspector was vacant. The applicant made several representations which were ultimately rejected by the respondents on the ground that he was posted on adhoc basis as



Junier Fuel Inspector and he could not get premetion again on adhoc basis. During the discussion at the Bar Mr. Shah states that the applicant is prepared to make a fresh representation to the respondents giving additional grounds that he may have including the rule position and when such representation is made, the respondents may be directed to consider and decide the same on merits. Mr. Shevde for the respondents has no objection for this procedure. Accordingly the applicant is directed to make a fresh representation giving all the facts including the additional grounds he may have and also the Rule position within three weeks from the date of the receipt of a copy of this order to the Respondent No.2, who after getting the said representation shall consider and decide the same on merits at the earliest and in any case not later than three months from the date of the receipt of representation and intimate the applicant within one week thereafter. With the above directions, O.A. stands disposed of. No order as to costs.



(V.Radhakrishnan)  
Member(A)

vtc.